

**By speed post/e-mail**

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.III-19/2012/ 892 /G

**From:** Shri R. Phukan,  
Registrar General I/C,  
Gauhati High Court, Guwahati

**To:** The District & Sessions Judge,  
Kamrup, Guwahati/Kamrup, Amingaon / Nagaon / Morigaon / Golaghat  
/ Jorhat / Sivasagar / Dibrugarh / Tinsukia / Dhemaji / Lakhimpur,  
North Lakhimpur / Sonitpur, Tezpur / Darrang, Mangaldoi /  
Bongaigaon / Kokrajhar / Udalguri / Nalbari / Barpeta / Goalpara /  
Dhubri/ Cachar, Silchar/ Karimganj / Hailakandi, Assam.

Dated Guwahati, the 6<sup>th</sup> May, 2014

**Sub:** Video Conferencing Session on 10.05.2014 and 11.05.2014.

Sir/ Madam,

In inviting a reference to the above, I am directed to inform you that Hon'ble Mr. Justice U.L. Bhat, former Chief Justice of the Gauhati High Court and the Madhya Pradesh High Court will deliver lecture on the topic – 'Culpable Homicide' and 'Appreciation of Evidences in Criminal Cases' on 10.05.2014 and 11.05.2014, respectively from 8.45 A.M. to 1.15 P.M. in the Conference Hall of the Judicial Academy, Assam located at the 1<sup>st</sup> Floor of the Gauhati High Court, Old Building, Guwahati and the same shall be transmitted through Video Conferencing.

Hence, you are requested to direct all the judicial officers of your district, who will not be able to attend the above mentioned programme at the Conference Hall of the Judicial Academy, Assam, to attend the same through Video Conferencing session. You are, further, requested to take necessary steps with the Deputy Commissioner of your District to activate the Video Conferencing Facility on the said date and time.

Yours faithfully,

  
**REGISTRAR GENERAL I/C**

Memo No.HC.III-19/2012/ \_\_\_\_\_ /G, dated 6<sup>th</sup> May, 2014

06-05-14  
# 6/5/14